

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

O.A. No. 256/97

Shri..... P. N. Bhakta..... Applicant(s)  
- VS -

Union of India & Ors..... Respondent(s)

Mr. J. L. Sarkar, N. Choudhury..... Advocate for the Applicant(s)  
Mr. S. C. Kalyal, Mrs. S. Deka

Mr. S. Ali, Sr. C.G.S.C..... Advocate for the Respondent(s)

Office Note	Date	Court Orders
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This application is in  
form and in time  
C.R. No. 50/-  
dated 11/11/97  
IFO No. F 5/636  
Dated ... 20/11/97

On leave  
By Registrar

Regd

✓ 20/11

nkm

✓ 29/11

26.11.97

Let this case be listed on 26.11.97 before  
the Hon'ble Member (A). Till then Annexure-  
12 order of transfer dated 7.11.1997 shall not  
be given effect to.

Sb

Vice-Chairman

26.11.97 Heard Mr J.L.Sarkar, learned counsel  
for the applicant and Mr S.Ali, learned  
Sr.C.G.S.C for the respondents.

Issue notice before admission to  
show cause as to why this application  
should not be admitted. Returnable on  
31.12.1997.

List on 31.12.1997 for show cause  
and consideration of admission.

Heard Mr. Sarkar on the interim  
relief prayer. Pending disposal of  
show cause and consideration of admis-  
sion the respondents are directed to  
keep the operation of the impugned  
order No.5/6/89-S.III dated 7.11.1997  
in abeyance if the applicant has not  
been released as on today.

ABD  
Copy of this order may be  
furnished to the counsel of  
the parties.

By order

✓ 26/11

✓ 27/11

60  
Member 26/11/97

-2-

Office Note Date Court's Order

27.11.97.31.12.97

Adjourned to 7.1.98.

By our

Requisite docs  
been received.  
27.11.97 ad issued  
to the respondent  
side. Dispatched.

7-1-98

Applicant is present. Mr.J.L.Sarkar,  
learned counsel for the applicant, submits  
that for adjournment to seek clarification  
from the applicant. Allowed.

List on 21-1-98 for consideration  
of Admission.

60  
Member12.12.97.

Notice duly served  
on record No. 1.

21.1.98

lm  
12/1/98

There is no representation by either  
side. Show cause has not been submitted.

List on 18.2.98 for consideration  
of admission.

60  
MemberBox

Received a letter  
from Mr A.N.Bhatta saying  
to appear in the court on 31.12.97.

30/12

pg  
27/1

Show cause has not  
been filed.

30/12

1) Notice duly served on  
R.No. 1.

2) Show cause has not  
been filed.

6/1

Show cause has not been  
filed.

20/11 Show cause has not  
been filed.

30/12

Notes of the Registry	Date	Order of the Tribunal
		3

Notes of the Registry	Date	Order of the Tribunal
	18.2.98	<p>Mr J.L.Sarkar, learned counsel for the applicant has submitted a letter dated 12.1.1998 retiring from the Original Application in view of the desire of the applicant to represent the case himself. The applicant is present and is allowed to proceed with the case. Mr S.Ali, learned Sr.C.G.S.C is also present for the respondents.</p> <p>The applicant has submitted that he is willing to carry out the transfer order but he will be able to comply with the order only after the final examination of his children who are reading in Class VI and III at Kendriya Vidyalaya, Silchar. The examination is likely to be over by 31.3.1998. In view of the submission of the applicant, I consider that it is not necessary to continue with the O.A. and the same is disposed of. The applicant is directed to submit a representation before the competent authority of the respondents within 5 days from today expressing his willingness to comply with the order as indicated above. On receipt of the representation from the applicant the respondents shall keep the operation of the impugned transfer order in abeyance till 15.4.1998.</p> <p>The application is disposed of with the above direction. No order as to costs.</p> <p>Copy of the order may be furnished to the applicant and the Sr.C.G.S.C immediately.</p> <p>By order</p> <p>8/2/98</p> <p>19.2.98</p> <p>Copy of the order has been sent to the D/Secy. for issuing the same to the parties along with the a/c. S.S.C.</p> <p>19/2/98</p> <p>19/2/98</p> <p>396 &amp; 397 8.19.2.98</p> <p>19/2/98</p>

6  
AP  
Member